

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 820**  
(TO BE ANSWERED ON 07.02.2018)

**PROPORTIONATE RESERVATIONS TO SCs AND STs**

**820. SHRI BALABHADRA MAJHI:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government is considering to revise the percentage of reservation of posts in Government services for SCs/STs as per present proportion of their population; and
- (b) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

- (a): At present, there is no proposal to review the reservation policy on proportionate basis on the basis of population.
- (b): As per the 9 judge Bench Constitutional judgment of the Hon'ble Supreme Court in Indra Sawhney case, total reservation cannot exceed the limit of 50%. In the same judgment, the Hon'ble Supreme Court has also observed that clause (4) of Article 16 of Constitution speaks of adequate representation and not proportionate representation.

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